



2026:AHC:166196

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482  
BNSS No. - 7696 of 2026**

Sakshi And Another

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite  
Party(s)

---

|                               |   |                      |
|-------------------------------|---|----------------------|
| Counsel for Applicant(s)      | : | Shyam Shanker Pandey |
| Counsel for Opposite Party(s) | : | G.A.                 |

---

**Court No. - 71**

**HON'BLE RAJIV LOCHAN SHUKLA, J.**

1. Heard, the learned counsel for the applicants, the learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.112 of 2026, under Sections 132, 262, 263, 224, 221, 190, 109(1), 121, 191(2) of the B.N.S., 2023 and Section 7 of Criminal Law Amendment Act, P.S. - Khatauli, District- Muzaffar Nagar, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the above-mentioned case.
3. The Learned counsel for the applicants submits that the applicants have been falsely implicated in the present case. The applicants are unmarried women whose entire future would be ruined if they are arrested in false case. The police were trying to arrest allegedly an accused of offence under the NDPS Act, in which the police state that people of the locality had thwarted the said arrest and interfered in the due performance of duties. It is further alleged that initially the First Information Report was lodged for offences under Sections 132, 262, 263, 224 and 221 of the B.N.S., however, later on additional Sections have been added including Section 109(1) of the B.N.S.
4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of anticipatory bail and has submitted that one of the police personnel has received injuries which were examined on 16.04.2026. The injuries were on the vital part of the body. However, the Learned A.G.A. could not point out

any injuries which may be considered to be grievous in nature or dangerous to life.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The applicants are named in the First Information Report along with 13 named accused and 5 to 10 unknown persons. No specific role has been assigned to the applicants. The injury of the injured police personnel is stated to have been examined on the next day i.e. on 16.04.2026, whereas the F.I.R. was lodged on 15.04.2026 at 14:22 hours. The applicants are ladies and co-accused Saloni and Raja have been granted anticipatory bail by this Court in NABAIL Nos. 7141 of 2026 and 5798 of 2026 respectively.

7. Taking into account the entire facts and circumstances of the case as also the fact that the applicants have no criminal antecedents, I deem it appropriate to enlarge the applicants on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicants is **allowed**.

9. In the event of the arrest of the applicants - Sakshi and Bulbul, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous permission of the Court;
- iv. that the applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

**August 6, 2026**  
Shweta

**(Rajiv Lochan Shukla,J.)**